

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Resolution 12 of the Insolvency and Bankruptcy (Liquidation Process), 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RAM HARI MOTORS PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	RAM HARI MOTORS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	04 TH November 2003
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies – Himachal Pradesh
4.	CORPORATE INDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U50100HP2003PTC026507
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	VILL RANI KI BAIN, P.O. GUTKAR, DISTT MANDI HIMACHAL PRADESH
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	22 ND December 2020
7.	LIQUIDATION COMMENCEMENT OF THE CORPORATE DEBTOR	22 ND December 2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR registered with IBBI	CA. NISHANT GARG Reg. No. IBBI/IPA-001/IP-P00373/2017-18/10630 C/o Srishti Biotec, Opp. Allahabad Bank, Shamsherpur, Paonta Sahib, Distt Sirmaur - 173025 Himachal Pradesh Mob: 98962 61710 Email: canishantgarg@rediffmail.com
9.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	H. No. 728, Sector – 17, HUDA, Jagadhri, Yamunanagar – 135003 Email: Liquidator.ramhari@gmail.com

CA. NISHANT GARG

Insolvency Professional

IBBI Reg. No. IBBI/PA-001/IP-P00373/2017-18/10630

C/o Srishti Biotec, Opp. Allahabad Bank, Shamsherpur,

Paonta Sahib, Distt Sirmaur - 173025 Himachal Pradesh

10.	LAST DATE FOR SUBMISSION OF CLAIMS	21 st January 2021
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Notice is hereby given that the Hon 'ble National Company Law Tribunal, Chandigarh has ordered the commencement of liquidation of the **Ram Hari Motors Private Limited** on 22.12.2020

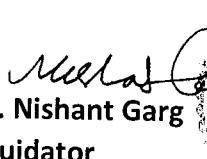
The stakeholders of **Ram Hari Motors Private Limited** are hereby called upon to submit a proof of their claims, on or before 21/01/2021, to the liquidator at the address mentioned against item 9.

The financial creditors shall submit their proof of claims by electronic means only. All the stakeholders may submit the proof of claims in person, by post or by electronic means.

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.org.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations 2017

Submission of false or misleading proofs of claim shall attract penalties.


CA. Nishant Garg
Liquidator

Date: 28.12.2020

Place: Paonta Sahib

